

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH
NEW DELHI

C. P. NO. 88(ND)2017
C. A. NO.

CORAM:

PRESENT: SH. S.K. MOHAPATRA
HON'BLE MEMBER (T)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 01.06.2017

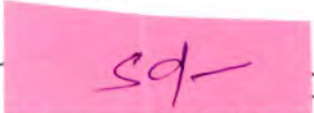
NAME OF THE COMPANY: M/s. Mr. Nand Kishore Singhla & Ors. V/s. M/s. Sud and Waren Pvt. Ltd. & Ors.

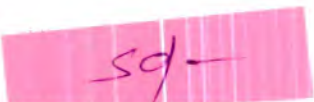
SECTION OF THE COMPANIES ACT: 241/242

| <u>S.NO.</u> | <u>NAME</u> | <u>DESIGNATION</u> | <u>REPRESENTATION</u> | <u>SIGNATURE</u> |
|--------------|-------------------|--------------------|-----------------------|------------------|
| 1. | SARTHAK GURU, Adv | } | Petitioner | Sarthak Guru |
| 2. | Aditya Nayyar | | <u>ORDERS</u> | Respondent No. 2 |

Application C.A No. 181/17 has been filed by the petitioner. Notice of the same is accepted by the learned counsel for the respondent. Reply, if any, be filed before the next date of hearing. To come up on 5th July 2017.

In the meantime the respondents shall take necessary steps in respect of the demand notices whereby the respondents company has been threatened with facing Insolvency proceedings, failing which they are answerable to the Bench and should have cogent grounds for resisting the claims.


(S. K. Mohapatra)
Member [T]


(Ina Malhotra)
Member [J]